

SHRI LOKANATH CHOUDHURY:
Sir, you may allow a discussion under rule 193.

MR. SPEAKER: I will allow you tomorrow and not today.

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, I will say only one thing. When we discuss the issue of floods, the Water Resource Minister should be present.

MR. SPEAKER: Shri Lokanathji, please do not do like this.

MR. LOKANATH CHOUDHURY:
Sir, the Minister must reply as to what preventive measures are being taken by the Government.

MR. SPEAKER: This is not correct. I said that it was important and it would be raised tomorrow also.

Now, Shri P.K. Bansal.

12.40 hrs.

MATTERS UNDER RULE 377 -
Contd

- (v) **Need to extend Central Government Health Scheme to Chandigarh Union Territory for the benefit of the retired as well as working Central Government Employees**

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, there are about 20,000 Central Government employees in Chandigarh and a large number of those who are retired. Non-extension of Central

Government Health Scheme to the city has caused great inconvenience and difficulty to all these employees, particularly to the retired. It is a compelling necessity that a CGHS hospital and dispensaries are opened in Chandigarh immediately. To mitigate the difficulties of the eligible people. It will be in the fitness of things if they are granted temporary entitlement to be treated at the PGI. Any delay in the matter will only aggravate the problems of these senior citizens who have given the best of their lives serving the country.

I urge the Government to take immediate action in the matter.

- (vi) **Need to introduce a new train service between Bijnor (U.P.) and Delhi.**

[Translation]

SHRI MANGAL RAM PREMI (Bijnor): Mr. Speaker, Sir, even after so many years of Independence, there is no rail facility from Bijnor to Delhi as a result of which people have to face a lot of difficulties. Only Mussoorie Express train passes through here which covers only two Assembly Constituency of the district and this train does not touch the rest of the five constituencies. The passengers who want to come to Delhi, have to go to Moradabad or Nazibabad and that is why they face difficulty in getting seats or reservation in the trains.

Therefore, I request the Railway Minister that Bombay Express, which runs from Dehradun to Bombay via Luksar, Saharanpur and Delhi, should be diverted from Luksar to Nazibabad, Nagina, Dhampur, Tyohara, Muradabad and Delhi or a new train should be introduced which should cover all these stations. All of these stations are

commercial centres of Bijnor district, therefore, it is necessary to introduce a new train service for Delhi which should cover all these stations.

12.41 hrs.

ANNOUNCEMENT RE: ADJOURNMENT MOTION ON ALARMING SITUATION IN ASSAM

[English]

MR. SPEAKER: Well, after the lunch interval, I think, the names of the persons who have given their notices will be balioted. The name of the person who can move the notice will be pronounced. And he may move the notice. Then, we will take up the discussion at 4.30 p.m. But the procedure which is required to allow this motion to come before us will be completed after the interval.

12.42 hrs.

PRE-NATAL DIAGNOSTIC TECHNIQUES (REGULATION AND PREVENTION OF MISUSE) BILL

As Reported by Joint Committee -
Contd.

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Sir, on behalf of Shri B. Shankaranand, I beg to move:*

"That the Bill to provide for the regulation of the use of pre-natal

diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto, as reported by Joint Committee, be taken into consideration."

A Bill to prevent misuse of diagnostic techniques for determination of the sex of the foetus, leading to female foeticide, the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill was introduced in this House on 12th September, 1991.

Recently developed scientific techniques enable pre-natal determination of the sex of the foetus. These techniques, useful in determining genetic disorders and abnormalities of the foetus, are also misused.

From time to time, women's organisations, sociologists and prominent members of the public has been urging the Government to take steps to curb this abuse.

A conference of medical experts, administrators, voluntary organisations and legal experts in 1986, unanimously recommended that pre-natal technique tests should be regulated and misuse of test for prediction of sex of foetus should be banned.

Government of India constituted a Committee under the Chairmanship of the then Health Secretary, Government

* Moved with the recommendation of the President.